

connections to them are provided on out-of-turn priority basis, depending upon capacity available in the concerned exchange.

All the demands of Legislatures of Andhra Pradesh have been met except some from Saifabad exchange of Hyderabad Telephone System. These telephones could not be provided due to shortage of exchange capacity. These connections are likely to be provided by the end of 1985 on expansion of the exchange.

#### Transfer of Gas Connections

4094. SHRI KAMLA PRASAD SINGH: Will the Minister of PETROLEUM be pleased to state :

(a) whether his Ministry's attention has been drawn to the decision of the Department of Telecommunications with regard to transfer of telephones ;

(b) if so, whether Government propose to extend a similar concessions to the people with regard to transfer of cooking gas connections ; and

(c) if so, the modalities thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) :  
(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

#### Import of Fertilizers

4095. SHRI HANNAN MOLLAH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that despite the existence of several fertilizers units in Eastern region, the farmers of the region have to look forward to the arrival of ships with imports to meet their demands ; and

(b) if so, the reasons therefor and remedial measures taken therefor ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b) The consumption of fertilisers in the Eastern region is higher than the production of the fertiliser plants located in that region. Hence imported fertilisers are provided in order to meet the full requirements of the farmer.

#### Rooms Rented in Hotel Ranjit, Delhi by Indian Oil Corporation

4096. SHRI T. BASHEER : Will the Minister of PETROLEUM be pleased to state :

(a) whether Indian Oil Corporation rented any rooms in the Ranjit Hotel of ITDC during the last three years ;

(b) if so, the details of the contract intered into with the hotel ;

(c) whether the service of any real estate agent was hired ;

(d) if so, the details thereof ;

(e) the amount paid as service charges to the real estate agent ;

(f) whether any CBI or Central vigilance probe has been ordered ;

(g) if so, the details thereof ; and

(h) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir. Indian Oil Corporation hired 34 (28 single and 6 double) rooms covering approximately 6800 sq. ft. in Hotel Ranjit of I.T.D.C., in July, 1984.

(b) The details of the contract entered into with the Hotel are as under :

Licence Fee : Rs. 3,000/— per month per single room and Rs. 6,000/— per month per double room, excluding electricity charges. In addition, IOC agreed to pay telephone charges @ Rs. 100/— per room plus normal charges per call.

**Licence Period** ; 3 years ; extendable by mutual consent on increase in fee by 15%. The licence could be terminated with one month's notice. The hotel authorities had agreed to provide free cleaning—and sweeping of the rooms, external security and parking space. Hot and cold water supply was also free.

(c) to (e) The space was hired through an Estate Agent, Shri S. C. Kapoor, Shanti Properties, 2nd B—20, Lajpat Nagar, New Delhi. The agent was paid service charges equivalent to 7½ days rent which comes to Rs. 30,000/—.

(f) to (h) Information is being collected and will be laid on the Table of the Sabha.

**Take over of J.K. Steel by M/s Rishra Steel Ltd.**

4097. SHRI INDRAJIT GUPTA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether M/s. Rishra Steel Ltd. has applied under section 23 of the MRTP Act for approval to takeover of the undertaking of J. K. steel, a division of J. K. Synthetics Ltd.

(b) if so, whether the security of service and service conditions of the workmen of J.K. Steel are proposed to be guaranteed and by whom ; and

(c) whether the workers' representatives will be heard by the MRTP Commission before a final decision is taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) and (c) A hearing as statutorily provided under Section 29 of the MRTP Act 1969 will be given to applicant companies and other interested parties, including the workers' Union/Association from whom representations have been received and their views *inter-alia* regarding security of service and service conditions, if any, will be given due consideration before a decision on the company's application is taken.

[Translation]

**Suspension of financial assistance by IDBI to mini Cement Plant**

4098. SHRI R. P. SUMAN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Industrial Development Bank of India had suspended the financial assistance in January, 1985 to the mini cement plants and if so, the amount provided as financial assistance to the mini cement plants separately before and after the suspension indicating the dates when such assistance was provided ; and

(b) the reasons for making the payment even after suspension of assistance by the Bank in the above-mentioned cases ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) IDBI informed that pending a detailed review of the trends in cement industry and functioning of the mini cement plants already financed by them, they suspended grant of financial assistance to the mini cement plants in January, 1985. They have, however, resumed the facility in June, 1985 to a limited extent subject to certain conditions. The guidelines issued by them in this connection provide for consideration of applications in the pipeline, i. e., those received upto 15th January, 1985 under certain circumstances. These guidelines also provide that applications received after 15th January 1985 also can be considered on a very selective basis if the promoters are technocrat entrepreneurs or other intrepeneurs deserving special consideration provided the applicants have taken effective steps in implementing the projects prior to January 15, 1985.

IDBI have further informed that the main reasons for resumption of financial assistance even after January, 1985 are that the promoters had already taken adequate steps for implementation of the project by incurring expenditure towards cost of land, advance to machinery suppliers, contribution towards share capital and obtaining various approvals like pollution control, mining lease etc.